
(2022) 01 RAJ CK 0004

In the Rajasthan High Court

Case No : S.B. Criminal Miscellaneous (Petition) No. 5819 Of 2021

Manjeet Kaur And Others

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 05-01-2022

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 202, 482

Citation : (2022) 01 RAJ CK 0004

Hon'ble Judges : Vijay Bishnoi, J

Bench : Single Bench

Advocate : Dr. RDSS Kharlia, Mukesh Trivedi

Final Decision : Dismissed

Judgement

Vijay Bishnoi, J

This criminal misc. petition under Section 482 CrPC has been filed by the petitioners with a prayer for quashing of the FIR No.124/2021 of Police

Station Mathilirathan, District Sriganganagar.

Learned Public Prosecutor has submitted the factual report wherein, it is mentioned that the FIR No.124/2021 of Police Station Mathilirathan, District

Sriganganagar have wrongly been registered by the police as the magistrate concerned has only sent a complaint for investigation under Section 202

CrPC. It is also mentioned in the factual report that the report has already been sent to the concerned magistrate that the present FIR has wrongly

been registered. It is also stated that the FR No.123 dated 10.11.2021 has also been prepared which will be submitted in the concerned court very

soon.

In view of the fact that the police itself have admitted that they have wrongly

registered the FIR No.124/2021 of Police Station Mathilirathan, District
Sriganganagar and are going to file a negative final report in the matter, no order
is required to be passed in this criminal misc. petition, which is
dismissed as such.
The factual report submitted by the learned Public Prosecutor is taken on record.